

country is estimated at 55 to 60 tons per annum.

In the preliminary report of the first team of Soviet Experts in early 1956, a capacity of 50 tons per annum of Vitamin C had been included. But in the report of the second team in October, 1958 due to developments in the field of pharmaceuticals in the country, along with some other items, this item of Vitamin C was not included in their report.

Government licensed M/s. Sarabhai Chemicals for manufacture of Vitamin 'C' in the usual course of licensing under the Industries Act just as two schemes for Vitamin C, one for Hyderabad and another for Khopoli were approved and two more schemes for the manufacture of this item are under consideration of Government.

Solvent Extraction Plants

*511. { Shri Agadi:
Shri Wodeyar:

Will the Minister of Commerce and Industry be pleased to state:

(a) the number and capacity of Solvent Extraction Plants that are working in the country;

(b) whether it is a fact that vegetable oils so extracted by the process are injurious for edible purposes;

(c) whether Government are aware that vegetable oils extracted by solvent process are being consumed by Vanaspati manufacturers; and

(d) if so, whether any action is contemplated in this regard?

The Minister of Industry (Shri Manubhai Shah): (a) (i) Number of plants in production—26.

(ii) Total installed capacity is 4,15,500 tons in terms of oil cake per annum.

(b) The Central Committee for Food Standards set up under the Prevention of Food Adulteration Act have expressed the opinion that

solvent extracted oil should not be permitted for human consumption in any form other than the manufacture of vanaspati, refined and deodorised oil.

(c) Yes, Sir.

(d) Does not arise.

चीनियों द्वारा गिरफ्तार किए गए भारतीय

{ श्री लुशवक्त राय :
डा० राम सुभग सिंह :
*५१२. { श्री आसर :
श्रीमती इला पाल चौधरी :
श्री प्र० ग० बेव :
श्री सं० अ० मेहदी :

क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि प्रधान मंत्री के लद्दाख के दौरे के समय चीनियों ने २ जुलाई १९६० को दो भारतीय गिरफ्तार कर लिए थे ;

(ख) उन्हें गिरफ्तार करने के क्या कारण थे ;

(ग) चीनियों ने कितने दिन तक इन भारतीयों को अपनी हिरासत में रखा और उनके साथ कैसा बर्ताव किया गया ;

(घ) क्या चीनियों ने इन लोगों के बयान ले कर इन्हें रिहा कर दिया ; और

(ङ) क्या वे भारतीय अब भारत लौट आये हैं ?

बैदेशिक कार्य उपमंत्री (श्रीमती लक्ष्मी मेनन) : (क) से (ङ). जुलाई के शुरू में चीन के विदेश कार्यालय ने पीकिंग में हमारे राजदूतावास को सूचित किया था कि २ जुलाई को तीन घोड़े और उन के पीछे पीछे दो भारतीय

व्यक्ति चूसल की तरफ से चीनी प्रदेश में घुस आए और जब इन व्यक्तियों ने यह मान लिया कि वे चीनी प्रदेश में गलती से घुस गए थे और इस संबंध में बयानों पर हस्ताक्षर भी कर दिए तब उन्हें उनके घाड़ों सहित उसी दिन वापस चला जाने दिया गया। पूछताछ करने के बाद, भारत सरकार को यह संतोष है कि उसका कोई भी कर्मचारी इस घटना में नहीं था। चूंकि उस क्षेत्र की सही स्थिति के बारे में, जहां, खबर है, कि चीनियों ने भारतीयों को पकड़ा था, ठोक डीक ब्यारे नहीं हैं, इसलिए हमें यह पता लगाना संभव नहीं हो सका है कि उस क्षेत्र के दो स्थानीय चरबाहों को चीनी सैनिकों ने पकड़ा भी था या नहीं।

Indian Troops for Congo

*513. { Shrimati Ila Palchoudhuri:
Shri P. G. Deb:
Shri S. A. Mehdi:
Shri D. C. Sharma:

Will the **Prime Minister** be pleased to state:

(a) whether any request has been received from the Secretary-General of the United Nations for supplying Indian troops for a United Nations Force for restoring law and order in the troubled Congo; and

(b) if so, the reaction of the Government of India thereto?

The Parliamentary Secretary to the Minister of External Affairs (Shri Sadath Ali Khan): (a) and (b). The Secretary-General of the United Nations has not made any request for the despatch of Indian troops to the Republic of Congo. However, a request was received from him for the services of a small number of Indian Army and Air Force personnel. The

Government of India have agreed to this request.

Central Government Employees' Unions

*514. **Shri Jhulan Sinha:** Will the Minister of Labour and Employment be pleased to state:

(a) whether the unions of the Central Government employees functioning in the country have been registered under law for the time being in force; and

(b) if so, whether they satisfy the conditions of registration of Labour (Trade) Unions?

The Deputy Minister of Labour (Shri Abid Ali): (a) A number of Trade Unions of industrial employees of the Central Government are registered under the Indian Trade Unions Act, 1926.

(b) All registered trade unions have to fulfil the conditions for registration laid down in the Act.

Cycle Factory at Mysore

*515. **Shri Siddiah:** Will the Minister of Commerce and Industry be pleased to refer to the reply given to Starred Question No. 395 on the 25th February, 1960 and state:

(a) the progress since made regarding the establishment of cycle factory at Mysore; and

(b) whether any time limit has been fixed within which the factory will go into production?

The Minister of Industry (Shri Manubhai Shah): (a) and (b). The necessary machinery and equipment have been installed by the cycle factory at Mysore. 3,800 sets of components have also since been supplied to them by the National Small Industries Corporation.